

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CROSS LINK SHIPPING PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	CROSS LINK SHIPPING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	14 TH January, 1993
3	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1993PTC051733
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office 35 A, SIDHARTH CHAMBERS-II, KALU SARAI, HAUZ KHAS, NEW DELHI-110016
6	Insolvency commencement date in respect of corporate debtor	16 TH December, 2019 (Copy of Order Received on 18/12/2019)
7	Estimated date of closure of insolvency resolution process	180 th day from the date of commencement of Insolvency Resolution Process i.e. 13.06.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rajesh Jangra Registration No.: IBBI/IPA-003/IP-N00181/2018-2019/12298
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: ED-15 C, PITAMPURA, DELHI-110034 Email : jangraadvocate@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	The Chambers of Jangra & Associates Address: ED-15 C, PITAMPURA, DELHI-110034 Email : crosslink.cirp@gmail.com
11	Last date for submission of claims	30 th December, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://ibbi.gov.in/home/downloads (b) N.A.

- Notice** is hereby given that the National Company Law tribunal has ordered the commencement of corporate insolvency resolution process of Cross Link Shipping Private Limited on 16.12.2019.
- The creditors of Cross Link Shipping Private Limited are hereby called upon to submit their claims with proof on or before 30th December 2019, to the interim resolution professional at the address mentioned against item No. 10.

RAJESH JANGRA
INSOLVENCY PROFESSIONAL
ED-15C, PITAMPURA, DELHI-110034
REGD. NO. IBBI/ IPA-003/ IP-N00181/2018-2019/12298

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. Submission of false or misleading proof of claims shall attract penalties.

Date 18.12.2019
Place : New Delhi

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REGD. NO. IBBI/ IPA-003/ IP-N00181/2018-2019/12298  Rajesh Jangra
Interim Resolution Professional
Cross Link Shipping Private Limited
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